

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Justice P. P. Bhatt (President)
And Pramod Kumar (Vice President)]**

ITA No. 1425/Mum/2020
Assessment Year: 2010-11

Wanbury Limited

*10th Floor, Sector 30-A, BSEL Tech Park,
B Wing, Opp. Vashi Railway Station, Vashi,
Mumbai 400705 [PAN: AABCP5939P]*

..... Appellant

Vs.

**Income Tax Officer, Ward 15(3)(2),
Mumbai.**

.....Respondent

Appearances:

**Withdrawal letter dt. 22.03.2021 for the appellant
Sreenivasanaghvan for the respondent**

Date of concluding the hearing: : March 26th, 2020
Date of pronouncement : March 26th, 2020

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 26th day of March 2021.

Sd/-
Justice P. P. Bhatt
(President)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 26th day of March, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*